



2026:AHC:11870

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 449 of 2026

Kinjalk Kishor Pandey

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shitlesh Pandey, Shivendra Nath Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri S.N. Pandey, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner was appointed as Pharmacist on 26.11.1990 and superannuated on 30.06.2025 where post retiral dues has not been paid.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Chief Medical Officer, Ballia.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Chief Medical Officer, Ballia by **30.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months. In case, the second respondent is of the opinion that the matter needs to be decided by fourth respondent, Superintendent, C.H.C. Nagar, District Ballia, then the papers be transmitted to the same.

(Vikas Budhwar,J.)

January 19, 2026

Rajesh